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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

NEW DELHI: DATED, 18TH MAY, 1987.

19th

NOTIFICATION
(INCOME-TAX)

No. 7305 (F.No.189/4/87-IT(A1): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income Tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to its Notification No. 679 (F.No. 187/2/74-IT(A1) dated 20-7-1974 as amended from time to time.

2. The existing entries under Coloum No.1,2 and 3 against Serial No.14 and 14A shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX.	HEAD QUARTERS.	JURISDICTION
1	2	3
14. Lucknow	Lucknow	1. Estate Duty-Cum-Income-tax Circle, Lucknow. 2. Lucknow Circle, Lucknow. 3. Salary Circle, Lucknow. 4. Almora. 5. Barabanki. 6. Bareilly. 7. Bijnor. 8. Badaun. 9. Chandausi. 10. Hardoi. 11. Haldwani. 12. Kashipur. 13. Lakshmipur-kheri. 14. Circle-I, Moradabad. 15. Circle-II, Moradabad. 16. Nainital. 17. Najibabad. 18. Pilibhit. 19. Pithoragarh. 20. Rampur. 21. Raebareli. 22. Sambhal. 23. Shahjahanpur. 24. Sitapur. 25. Unnao. 26. Bahraich.

- 14A. Allahabad Allahabad
1. Allahabad.
 2. ED-cum-IT. Circle, Allahabad.
 3. Sultanpur.
 4. Faizabad.
 5. Fatehpur.
 6. Gorakhpur.
 7. Basti.
 8. Gonda.
 9. Azamgarh.
 10. Ballia.
 11. Deoria.
 12. Varanasi.
 13. Mirzapur.
 14. Jaunpur.
 15. Ghazipur.
 16. Partapgarh.
 17. Mau Nath Bhanjan.
 18. Badholi.

This notification shall take effect from ¹⁻⁶~~28-5~~-1987.


(ROSHAN SAHAY)
UNDER SECRETARY,
CENTRAL BOARD OF DIRECT TAXES.

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